

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/9/2009

Date : 22nd Sept., 2009

Due to administrative exigencies and creation of new Courts, the transfers/postings of following RJS officers in the rank of Civil Judge (Jr.Div.) & Judicial Magistrate are made with immediate effect :-

S.No.	Name of officer	From	To	Vice
<u>SARVA SHRI/MS.:</u>				
1.	Pallavi Sharma	ACJ(JD)-JM No.5 (South), Kota	Spl.JM (NI Act Cases) Court, Kota	New Court
2.	Arun Godara	ACJ(JD)-JM No.1, Bikaner	Spl.JM (NI Act Cases) Court, Bikaner	New Court
3.	Prem Prakash	CJ(JD)-JM, Lakheri (Bundi)	Spl.JM (NI Act Cases) Court No.1, Jaipur City	New Court
4.	Om Prakash Nayak	ACJ(JD)-JM No.14, Jaipur City	Spl.JM (NI Act Cases) Court No.2, Jaipur City	New Court
5.	Vijay Prakash Soni	CJ(JD)-JM, Bhinder (Udaipur)	Spl.JM (NI Act Cases) Court No.1, Udaipur	New Court
6.	Savitri Anand Nirbhik	CJ(JD)-JM, Amet (Rajsamand)	Spl.JM (NI Act Cases) Court No.2, Udaipur	New Court
7.	Surendra Choudhary	ACJ(JD)-JM No.3, Bhilwara	Spl.JM (NI Act Cases) Court, Bhilwara	New Court
8.	Amar Verma	CJ(JD)-JM, Mandalgarh (Bhilwara)	Spl.JM (NI Act Cases) Court, Ajmer	New Court
9.	Madan Gopal Arya	CJ(JD)-JM, Tibbi (Hanumangarh)	Spl.JM (NI Act Cases) Court, Ganganagar	New Court
10.	Kamal Lohia	ACJ(JD)-JM, Nagaur	Spl.JM (NI Act Cases) Court No.1, Jodhpur	New Court
11.	Sunil Kumar Gupta	CJ(JD)-JM, Indergarh (Bundi)	Spl.JM (NI Act Cases) Court No.3, Jaipur City	New Court
12.	Vinod Kumar Sharma	CJ(JD)-JM, Laxinangarh (Alwar)	Spl.JM (NI Act Cases) Court No.4, Jaipur City	New Court
13.	Prashant Sharma	ACJ(JD)-JM No.2, Jaipur City	Spl.JM (MV Act Cases), Jodhpur City	New Court
14.	Sukesh Kumar Jain	CJ(JD)-JM, Bijoliya (Bhilwara)	Spl.JM (NI Act Cases) Court No.5, Jaipur City	New Court

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| 15. Sonali Prashant
Sharma | CJ(JD)-JM, Sanganeer
(Jaipur District) | Spl.JM (NI Act Cases)
Court No.2, Jodhpur | New Court |
| 16. Dharm Raj Meena | ACJ(JD)-JM No.21,
Jaipur City | CJ(JD)-JM, Sanganeer
(Jaipur District) | Ms. Sonali
P. Sharma |
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NOTE :- (1) The transfers of officers at S.No.13 & 15 are on their own request and they shall not be entitled to claim disturbance allowance and joining time.

(2) The officers are directed to hand over charge in accordance with order No. 24/P.I. dated 23.11.1998.

BY ORDER,


22/11/98
REGISTRAR (ADMN.)